

ITEM NO.48

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8139/2022

(Arising out of impugned final judgment and order dated 04-08-2022 in CRMA No. 4555/2022 passed by the High Court of Judicature at Allahabad)

AJWAR

Petitioner(s)

VERSUS

NIYAJ AHMAD & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.117642/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.117643/2022-EXEMPTION FROM FILING O.T. and IA No.117641/2022-PERMISSION TO FILE APPEAL)

Date : 30-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Md. Anas Chaudhary, Adv.  
Ms. Shehla Chaudhary, Adv.  
Ms. Nishat Parveen, Adv.  
Mr. Ansar Ahmad Chaudhary, AOR

For Respondent(s) Mr. Rajul Bhargava, Sr. Adv.  
Mr. Sitab Ali Chaudhary, Adv.  
Mr. Gufran Ali, Adv.  
Ms. Rubina, Adv.  
Mr. Sadik, Adv.  
Ms. Preeti Gupta, AOR

Mr. Sharan Thakur, AAG  
Mr. Sarvesh Singh Baghel, AOR  
Mr. Siddharth Thakur, Adv.  
Ms. Arushi Singh, Adv.  
Ms. Vanya Gupta, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1 Leave granted.

- 2 The appeal is allowed in terms of the signed reportable judgment.
- 3 The first respondent is granted two weeks' time to surrender.
- 4 Pending application, if any, stands disposed of.

**(SANJAY KUMAR-I)**  
**DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**

**(Signed reportable judgment is placed on the file)**